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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP NO.322/2005  
CP No.467/2004  
OA NO.2719/2001

New Delhi this the 26th August, 2005

HON'BLE MR.JUSTICE M.A.KHAN, VICE-CHAIRMAN(J)  
HON'BLE SHRI S.A.SINGH, MEMBER(A)

1. Bhola Dutt Sharma S/o Khushal Mani,  
R/o Judgment-1/120, Kartar Nagar,  
Shahdara, Delhi-53.
2. Gurbax Singh S/o Kehar Singh,  
R/o 5/202, Subhash Nagar,  
New Delhi-27.
3. Surjeet Singh S/o Bishan Singh,  
R/o 17-D, Evershine Apartments,  
Vikaspuri, Delhi-18.
4. Brij Mohan Sharma S/o R.P.Sharma,  
R/o Judgment-1/120, Kartar Nagar,  
Shahdara, Delhi-53.
5. Krishan Lal S/o Amar Nath  
R/o V-89/A, Khazeer Wali Gali,  
Arvind Mohalla, gonad, Delhi-53.
6. Inder Prakash S/o Nathu Ram,  
R/o Block R-10/G, Dilshad Garden,  
Delhi-93.
7. J.S.Vedi S/o T.S.Vedi,  
R/o S-3, Greater Kailash Part-II,  
New Delhi.
8. Babu Lal Sharma S/o Sh. M.L.Sharma  
R/o 1518-A, Gali No.6,  
Rajgarh, Delhi-51.
9. Harish Chander S/o Maku Ram,  
R/o G-7, Jagat Puri, Delhi-81.
10. Subhash Chander S/o Maku Ram,  
R/o H.No.47, Village & P.O.  
Singhu, Delhi-40.
11. Bijender Singh Negi S/o Mohan Singh,  
R/o RZ-288/M, Raj Nagar, Part-II,  
Palam Colony, New Delhi-45.
12. Kamal Kumar Singh S/o Vijay Pal Singh,  
R/o G-117, S-2, Dilshad Garden,  
Delhi-95.

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13. Dinesh Kumar S/o Raghubir Singh,  
R/o H.No.329, Alipur,  
Delhi-36.

14. L.C.Malik S/o Vijay Singh,  
R/o H.No.217, Kawaria Sarai,  
New Delhi.

(By Advocate: None )

Versus

1. S. Raghunathan,  
Chief Secretary, GNCT,  
Players Building, ITO,  
New Delhi.

2. R.C.Sharma,  
Chief Fire Officer,  
Delhi Fire Service,  
Fire Headquarters,  
Connaught Lane, New Delhi.

3. Dr. Adarsh Kishore,  
Secretary, Ministry of Finance,  
Department of Expenditure,  
North Block, New Delhi.

4. V.K.Duggal,  
Secretary, Ministry of Home Affairs,  
North Block, New Delhi.

5. Dr. K.S.Sugathan,  
Joint Secretary (UT),  
Ministry of Home Affairs,  
North Block, New Delhi.

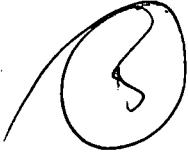
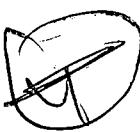
6. Ramesh Narain Swami,  
Principal Secretary (Home),  
GNCT, Players Building, ITO,  
New Delhi.

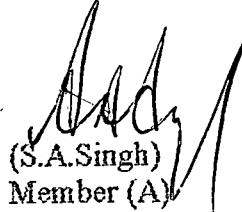
By Advocate: Shri Vijay Pandita)

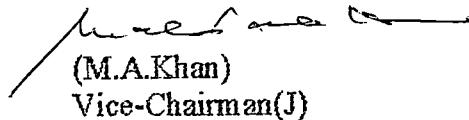
ORDER(ORAL)

By Justice M.A.Khan, Vice-Chairman(J):

Nobody appeared on behalf of applicant. Learned counsel for the respondents has produced a copy of the Hon'ble High Court order dated 22.8.2005 in WP ( C ) No. 13297/2005 whereby the applicant was granted leave to move an application for modification/review of the order of the Tribunal in accordance with law and till then the said application is decided by the Tribunal, contempt proceedings, if any, shall be kept in abeyance. The Writ Petition stands disposed of. Learned counsel for the respondents has

  
  
stated that the review application has since been filed on 2.8.2005. In view of the order of the High Court, we do not consider it proper to continue ~~in~~ the contempt proceedings any further. We dismiss the contempt proceeding and discharge the notice but allow the applicant to move an application ~~to~~ file proceedings afresh in accordance with law, if necessary, after the disposal of the Review Application.

  
(S.A.Singh)  
Member (A)

  
(M.A.Khan)  
Vice-Chairman(J)

/kdr/